

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:2755  
ANSWERED ON:26.08.2013  
SEWERAGE PLANT AT DELHI CANTONMENT  
Abdulrahman Shri ;Jeyadural Shri S. R.

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the Delhi Government has requested the Delhi cantonment authorities to allot sufficient land for construction of a Sewer Treatment Plant;
- (b) if so, the details thereof and the date when signed Memorandum of Understanding (MoU) was sent by the Delhi Jal Board to the concerned office;
- (c) whether the Delhi cantonment authorities have not been able to take a decision regarding allotment of land for the purpose till date; and
- (d) if so, the details thereof and the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

- (a) & (b) Delhi Jal Board (DJB), Government of NCT of Delhi has requested for utilisation of 8.15 acres of defence land at Delhi Cantonment for construction of 8 million gallon capacity Sewer Treatment Plant. Initially a draft bi-partite Memorandum of Understanding (MOU) (to be signed between DJB and LMA) signed by DJB was received in November 2008 and a revised bi-partite MOU duly signed by DJB was received in September 2012. A fresh draft tri-partite MOU (to be executed between DJB, LMA and Delhi Cantonment Board) has been framed in April 2013.
- (c) & (d) As per existing policy such proposals are considered in the Ministry in consultation with Army Headquarters and Director General Defence Estates and permission is granted with the approval of competent authority.